

16.01 hrs.

PEPERS LAID ON THE TABLE

Detailed Demands for Grants of the Ministry of Commerce and Supply

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI H.K.L. BHAGAT) :
On behalf of Shri Vishwanath Pratap Singh,
I beg to lay on the Table a copy of the
Detailed Demands for Grants (Hindi and
English versions) of the Ministry of Commerce
and Supply for 1985-86. [Placed in Library.
See No. LT-761/85]

**Detailed Demands for Grants of the Ministry
of Agriculture and Rural Development**

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI H.K.L. BHAGAT) :
On behalf of Shri Buta Singh, I beg to lay
on the Table a copy of the Detailed Demands
for Grants (Hindi and English versions) of
the Ministry of Agriculture and Rural Deve-
lopment for 1985-86. [Placed in Library.
See No. LT-762/85]

Notification Under Finance Act, 1977
Notification Under Customs Act, 1962
Notification Under Central
Excise Rules, 1944

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI JANAR-
DHAN POOJARY) : I beg to lay on the
Table :

- (1) A copy of Notification No. G S R 366 (E) (Hindi and English versions) published in Gazette of India dated the 17th April, 1985 together with an explanatory memorandum regarding exemption to delegates who attended the Extraordinary Ministerial Meeting of Non-aligned Coordinating Bureau held in New Delhi from 18th to 21st April, 1985 from the payment of foreign travel tax, under section 41 of the Finance Act, 1979. [Placed in Library. See No. LT-763/85]
- (2) A copy each of Notification Nos. G S R 362 (E) and 363 (E) (Hindi and English versions) published in Gazette of India dated the 16th April, 1985 together with an explanatory memorandum regarding exemption to drilling rigs and spares

when imported into India for rural water supply projects from the whole of the basic, auxiliary and additional duties of customs leviable thereon, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-765/85]

- (3) A copy of Notification No. GSR 365 (E) (Hindi and English versions) published in Gazette of India dated the 16th April, 1985 together with an explanatory memorandum regarding exemption to Vanity bags from the whole of the duty of excise leviable thereon, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT-765/85]

**Union Public Service Commission
(Exemption from Consultation)
(Amendment) Regulation, 1985**

**Detailed Demands for Grants of the De-
partment of Personnel and Administrative
Reforms. Statement showing reasons for
delay in laying the Annual Report and
Audited Accounts of the Gandhi Darshan
Samiti, New Delhi**

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMEN-
TARY AFFAIRS (SHRI GHULAM NABI AZAD) :
On behalf of Shri K.P. Singh Deo, I beg to
lay on the Table—

- (1) A copy of the Union Public Service Commission (Exemption from Consultation) (Amendment) Regulations, 1985 (Hindi and English versions) published in Notification No. G S R 329 in Gazette of India dated the 6th April, 1985 under article 320(5) of the Constitution. [Placed in Library. See No. LT-766/85]
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Personnel and Administrative Reforms for 1985-86. [Placed in Library. See No. LT-767/85]
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the* Annual Report and Audited Accounts of the Gandhi Darshan Samiti, New Delhi, for the year 1983-84. [Placed in Library. See No. TL-768/85]

*The Annual Report and Audited Accounts were laid on the Table on the 30th January, 1985.

Detailed Demands for Grants of the Ministry of Planning

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): On behalf of Shri K.R. Narayanan, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for 1985-86. [Placed in Library. See No. LT-769/85]

Central Reserve Police Force (Second Amendment) Rules, 1985

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA): I beg to lay on the Table a copy of the Central Reserve Police Force (Second Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. GSR 332 in Gazette of India dated the 6th April, 1985 issued under section 18 of the Central Reserve Police Force Act, 1949. [Placed in Library. See No. LT-770/85]

MATTERS UNDER RULE 377

[*Translation*]

- (i) Need to print retail prices on all the varieties of cloth on each metre

[SHRI ZAINUL BASHER *in the Chair*]

SHRI SHANTI DHARIWAL (Kota): Mr. Chairman, Sir, the cloth merchants charge prices of cloth arbitrarily throughout the country and at times charge exorbitant prices, taking advantage of the ignorance of the customers about the varieties of cloth. Thus, the customers have often to pay more price for cloth. Sarees and readymade garments are also being sold in the same way. The Shopkeepers indulge in heavy bargaining as they often quote unreasonably high prices and at times they sell cloth even at half of the quoted prices. They quote high prices only to extract more money from the customers. The villagers who do not know much about the varieties of cloth are often fleeced by the unscrupulous shopkeepers.

I, therefore, urge upon the Government to print the prices of all varieties of cloth on each metre of cloth so that the shopkeepers charge only reasonable prices by adding local taxes to the fixed price of the cloth. Legislation should be enacted providing

strong action against the shopkeepers demanding more than the fixed prices.

- (ii) Need to extend Akbarpur-Tanda Railway Line and construct another platform with sheds at these Stations

SHRI RAM PYARE SUMAN: Mr. Chairman, Sir, transportation facilities are absolutely necessary for the development of an area. Besides, keeping in view the requirements of a particular area, it should be linked with principal industrial cities and towns. The railways play an important role in making the journey of the people comfortable. Akbarpur junction on the Jammu-Howrah and Lucknow-Varanasi main lines is an important station. A thermal power project of 440 MW capacity is under construction in Tanda, which would consume one rake of coal daily. Apart from this, Tanda is an important industrial centre for weavers. Cloth worth lakhs of rupees is exported to foreign countries through Calcutta and Bombay. It is, therefore, necessary that Akbarpur-Tanda Railway Line be extended and additional platform with sheds, constructed at these stations.

Besides this, the facility of washing, turning the locomotives and of proper shunting should be provided at Akbarpur Railway Station. Thousands of bales are transported daily from Akbarpur and Malipur Railway Stations to Calcutta, Nagpur, Delhi and Bombay. Therefore it is necessary to provide a shed at these stations and reservation in all important trains is a must.

In view of the fact that a large number of passengers go to Delhi, Bombay, Varanasi, Kanpur and Lucknow daily from Akbarpur Railway Station, the Ganga-Yamuna train should run between Delhi and Varanasi daily through Faizabad and Akbarpur. Kashi Express should also be routed via Akbarpur-Faizabad and Allahabad. Besides, Kisan Express should be made a daily service and should be routed via Akbarpur and Faizabad. This will not only add to the revenues of the Government but would also provide relief to the local people and the traders. So, Government should make necessary arrangements in this regard expeditiously keeping in view the interests of the people.

- (iii) Need to extend the services of Vayudoot/ Indian Airlines to Purnea (Bihar)

SHRIMATI MADHURI SINGH: Mr.